

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 650/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> December 2017, 10.30 A.M**

Name of the Company	Mitcon Consultancy & Engineering Services Ltd.- Vs- Gobind Sugar Mills Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

VARUN SHARMA, Advocate  
For the Respondents

*[Signature]*

Ms Debaleena Ganguly  
Ms Tutul Das  
Mr Aman Singh

} creditors

Debaleena  
Ganguly

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel of the corporate debtor has sought leave of the Court for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be taken on record.

Reply may be filed within 7 days with a copy in advance to the opposite party and thereafter rejoinder, if any, may be



filed within 7 days with a copy in advance to the opposite party.

List on 19/12/2017 for admission.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)

*[Signature]*

VARUN SHARMA, Advocate  
For the Respondents

*[Signature]*

Mr. Amar Singh  
Mr. Tural Das  
The Debtor's Counsel  
[Creditor]